

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO.2552
TO BE ANSWERED ON 04.08.2026**

RESERVATION POLICY FOR ECONOMICALLY WEAKER SECTIONS

†2552. SHRI VIJAY BAGHEL:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the objective of the reservation policy implemented for the Economically Weaker Sections (EWSs);
- (b) the categories being benefited under the said policy and the criteria adopted to determine the eligibility thereunder;
- (c) whether the Government of Chhattisgarh has implemented the said reservation policy for the Economically Weaker Sections (EWSs) in the State and conducted any assessment regarding its impact and beneficiaries, if so, the details thereof; and
- (d) whether the Government proposes to review or make any amendment in the provisions of reservation for EWSs, if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI B.L.VERMA)

(a) to (b): The Constitution (One Hundred and Third Amendment) Act, 2019 inserted Articles 15(6) and 16(6) in the Constitution, enabling reservation up to a maximum of 10 per cent for Economically Weaker Sections (EWSs) in admissions to educational institutions and appointments in civil posts and services. The objective of the policy is to provide reservation benefits to economically weaker persons who are not covered under the existing scheme of reservations for the Scheduled Castes, the Scheduled Tribes and the Socially and Educationally Backward Classes and whose family has gross annual income below Rs.8.00 lakh are to be identified as EWSs for the benefit of reservation. Also persons whose family owns or possesses any of the following assets shall be excluded from being identified as EWSs, irrespective of the family income: -

- i) 5 acres of Agricultural Land and above;
- ii) Residential flat of 1000 sq. ft. and above;
- iii) Residential plot of 100 sq. yards and above in notified municipalities;
- iv) Residential plot of 200 sq. yards and above in areas other than the notified municipalities.

(c): As informed by the State Government of Chhattisgarh, The Chhattisgarh Public Services (Reservation for Scheduled Castes, Scheduled Tribes and Other Backward Classes) (Amendment) Bill, 2022, which has a provision for reservation for the Economically Weaker Sections (EWS) has not yet been approved. Hence, the same has not been implemented in State Government.

(d): There is no such proposal under consideration in the Ministry.
